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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.880/92

Date of Order: 2.12.94

BETWEEN:

D.Nagaraju

.. Applicant.

A N D

1. The Sub-Divisional Officer,
Phones, Kurnool-518 001.
2. The Telecom District Manager,
Kurnool - 518 001.
3. The Divisional Engineer,
Telecom, Co-axial Maintenance,
Kurnool - 518 001.
4. Sri G.V.Gopichandran,
General Manager, Telecom,
Hyderabad Area, CTO Compound,
Secunderabad - 500 003.
5. The Chief General Manager,
Telecommunications, A.P.m
Hyderabad - 500 001.
6. Sri H.P.Wagle, Chairman,
Telecommunications Commission
(representing Union of India),
Sanchay Bhawan,
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.V.HARIDASAN : MEMEER (AUDL.)

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

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X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The claim of the applicant is for a direction to the respondents to reinstate him as a casual mazdoor and to consider him for grant of temporary status and regular absorption as he had rendered morethan 240 days service in a year preceding the date when his services were discontinued by the respondents.

2. The applicant states that he was initially engaged as a casual mazdoor on 6.7.84 and that he worked as such till November,1986. For some time his name was shown on ACG 17 and for the rest of the period he was engaged on muster roll. Thereafter he worked under SDOT, Dronachalam from March 1989 to April 1991. There was cessation of work from May 1991 in Dronachalam Sub Division and therefore the applicant was sent to Yemmiganur under the jurisdiction of SDOT, Adoni where he worked from August 1991 to April 1992. Subsequently he was again engaged for a month in July 1992 under JTO, Kurnool. Although the applicant had thus worked for considerable length of periods under the respondent between 1984 and 1992 he was not given any work w.e.f. 1.8.1992. The applicant further contended that his case was favourably recommended by the ~~Divisional Engineer~~, ^{16/15} (Maintenance) Kurnool, _A Divisional Engineer (Co-axial Maintenance), Kurnool but without any success.

3. No reply affidavit has been filed by the respondents but we heard Mr.N.R.Devraj, learned standing counsel for the respondents. He states that the details of the working of the applicant would be verified by the respondents and thereafter the case of the applicant could

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Copy to:-

1. The Sub Divisional Officer, Phones, Kurnool-001.
2. The Telecom District Manager, Kurnool-001.
3. The Divisional Engineer, Telecom, Co-axial Maintenance, Kurnool-001.
4. General Manager, Telecom, Hyderabad Area, CTO Compound, Secunderabad-003.
5. The Chief General Manager, Telecommunications, A.P.Hyd-001.
6. Chairman, Telecommunications, Commission(representing Union of India), Sanchar Bhavan, New Delhi-001.
7. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
8. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
9. One copy to Library, CAT, Hyd.
10. One spare copy.

Rsm/-

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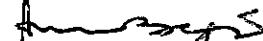
be considered in accordance with the extant instructions.

4. In view of the above this application is disposed of with the following directions to the respondents:-

- 1) The name of the applicant will be entered in the live casual labour register, keeping in view the number of days of work rendered by the applicant, at an appropriate place.
- 2) The applicant will be engaged as a casual labour as soon as there is work in preference to freshers/juniors.
- 3) The case of the applicant for grant of temporary status and his subsequent regularisation shall be examined by the respondents in accordance with the extant scheme and taking into consideration the seniority of the applicant.

No order as to costs.

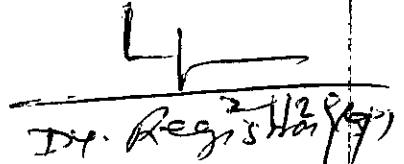



(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 2nd December, 1994

(Dictated in Open Court)


D.R. Registrar

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